

(c) The Study Team's Report is due by December, 1966. Government has not yet received any proposal from the Study Team for extending the time.

Transfer of Central Schemes to States

***687. Shri P. C. Borooah:** Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether the Planning Commission have decided to transfer Central schemes worth Rs. 900 crores to the States;

(b) if so, the outlay of the schemes to be transferred to each State and the nature thereof;

(c) Government's decision thereon; and

(d) reasons for such transfer?

The Minister of Planning and Social Welfare (Shri Asoka Mehta):

(a) There is no such decision.

(b) to (d) Do not arise.

Grievances of C.H.S. Doctors

***688. Shri H. C. Linga Reddy:**
Dr. Chandrabhan Singh:
Shri Parashar:
Shri D. B. Raju:
Shri Onkar Lal Berwa:
Shri N. Sreekantan Nair:
Shri Vasudevan Nair:
Shri S. M. Banerjee:
Shri Yashpal Singh:
Shri Vishwa Nath Pandey:
Shri Brij Basi Lal:

Will the Minister of Health and Family Planning be pleased to state:

(a) whether the C.H.S. doctors staged a march to the Health Minister's residence on the 7th August, 1966 to have their grievances redressed;

(b) if so, the outcome thereof;

(c) the broad features of the grievances of the doctors;

(d) the reasons for the delay in looking into the grievances; and

(e) how long it will take to give relief to the C.H.S. doctors in view of their essential services?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) to (e). A statement is laid on the Table of the House. [Placed in Library. See No. LT-6911/66].

Welfare Centres in Bihar

3291. Shrimati Ramdulari Sinha: Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether it is a fact that a number of employees and workers working at various Welfare Centres in Bihar under the Central Social Welfare Board are not being paid timely and regularly; and

(b) if so, the number of such employees and the reasons therefor?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) and (b). Yes, Sir. A general complaint to this effect has been received. The requisite information is being collected and will be laid on the Table of the Sabha as soon as possible.

Kerala House, Courtallam

3292. Shri M. K. Kumaran: Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether the Kerala Government have decided to sell the Kerala House at Courtallam to the Madras Government;

(b) whether Government are aware that popular Governments of Kerala in the past had repeatedly refused to sell it away; and